

**IN THE NATIONAL COMPANY LAW TRIBUNAL,
NEW DELHI COURT III (SPECIAL BENCH)**

Item No.212
23/252/ND/2022

IN THE MATTER OF:

M/s. Nuclear Land Reality Pvt Ltd

.....APPLICANT/PETITIONER

Vs.

ROC of NCT of Delhi and Haryana

....RESPONDENT

SECTION

U/s 252 Companies Act 2013

Order delivered on 09.03.2023

CORAM:

SHRI BACHU VENKAT BALARAM DAS, HON'BLE MEMBER (JUDICIAL)

SHRI RAHUL PRASAD BHATNAGAR, HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Mr. Vivek Kohli, Sr. Adv, Ms. Nikita Maheshwari,
Mr. Juvas Rawal, Advocates.

For the Respondent

:

ORDER

We have heard the submissions by Mr. Vivek Kohli, Learned Senior Counsel appearing for the Appellant. Ms. Lata Prajapati, Company Prosecutor appearing for the RoC submits that the report is on record and there are no objections.

Order **reserved**.

-SD-

**(RAHUL BHATNAGAR)
MEMBER (TECHNICAL)**

-SD-

**(BACHU VENKAT BALARAM DAS)
MEMBER (JUDICIAL)**